



## **The Haryana Jan Vishwas (Amendment of Provisions) Act, 2025**

Act No. 11 of 2026

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**PART-I****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 22nd January, 2026

**No. Leg. 11/2026.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 12th January, 2026 and is hereby published for general information:-

**HARYANA ACT NO. 11 OF 2026****THE HARYANA JAN VISHWAS (AMENDMENT OF PROVISIONS) ACT, 2025****AN****ACT**

*to amend certain enactments for decriminalizing and rationalizing offences to further enhance trust-based governance for ease of living and the ease of doing business.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana Jan Vishwas (Amendment of Provisions) Act, 2025. Short title and commencement.
  - (2) It shall be deemed to have come into force with effect from the 30th October, 2025.
  2. The enactments mentioned in column (4) of the Schedule are hereby amended to the extent and in the manner mentioned in column (5) thereof. Amendment of certain enactments.
  3. The penalties provided under various provisions in the enactments mentioned in the Schedule shall be increased by ten per cent of the minimum amount of penalty provided thereof, after the expiry of every three years from the date of commencement of this Act. Modification of penalties.
  4. (1) No penalty shall be imposed by the competent authority in contravention of any provision of the relevant enactment mentioned in the Schedule without following the principles of natural justice of hearing. Authority to impose penalty/hear appeal.
- Explanation.**— For the purposes of this sub-section “competent authority” means such authority as provided in the relevant enactment to be amended under this Act or in case the competent authority is not provided in the enactment then an authority, as may be specified by the Government/State Government, as the case may be.
- (2) Any person aggrieved by an order of the competent authority may, within such period, as may be specified from the date of the order, prefer an appeal to the appellate authority, in such manner, as may be specified:
- Provided that the appellate authority may entertain an appeal after the expiry of the said specified period, if he is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the stipulated period.
- Explanation.-** For the purposes of this sub-section “appellate authority” means such authority as may be specified by the Government/State Government, as the case may be.
5. The amount of penalty as imposed if not deposited, shall be liable to be recovered as an arrears of land revenue. Recovery of penalty.
  6. The amendment or repeal by this Act of any enactment shall not affect any other enactment in which the amended or repealed enactment has been applied, incorporated or referred to; Savings.
- and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby amended or repealed;

nor shall the amendment or repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

Repeal and savings.

7. (1) The Haryana Jan Vishwas (Amendment of Provisions) Ordinance, 2025 (Haryana Ordinance No. 2 of 2025), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

## SCHEDULE

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
1.	1872	Punjab Act IV	The Haryana Laws Act, 1872	<p>1. For section 42, the following section shall be substituted, namely:-</p> <p>“42. Penalty for withholding assistance or conniving or escape.- If such headman or watchman do not forthwith give such assistance, or if the inhabitants of such village do not afford full opportunity for search in their houses for the offenders, or if, from the circumstances of the case, there shall appear good reasons to believe that the inhabitants of such village, or any of them, were conniving at the offence or at the escape of the offenders, and such offenders cannot be traced beyond the village, the District Magistrate may impose a penalty which may extend to fifty thousand rupees to such inhabitants, who do not forthwith give assistance or to connive or to help in escaping the offender.”.</p> <p>2. For section 50B, the following section shall be substituted, namely:-</p> <p>“50B. Penalties for breach of rules.- If any person contravenes the provisions of any rules made by the State Government under this Act, he shall be liable to a penalty which shall not be less than ten thousand rupees but may extend to fifty thousand rupees.”.</p>
2.	1883	Punjab Act 20	The Haryana District Boards Act, 1883	<p>For section 57, the following section shall be substituted, namely:-</p> <p>“57. Penalty for infringement of regulations.- In case of contravention of any regulation made under section 56, a Board may determine that a breach of the same shall be liable for a penalty which may extend to five thousand rupees, and in the case of a continuing breach, with a further penalty of one thousand rupees for every day which may extend up to a maximum limit of twenty thousand rupees during which the breach is continued:</p> <p>Provided that the Deputy Commissioner shall afford an opportunity of hearing to the offender before imposing such penalty.”.</p>
3.	1913	Punjab Act 3	The Haryana Forest (Sale of Timber) Act, 1913	<p>For clause (f) of sub-section (1) of section 3, the following clause shall be substituted, namely:-</p> <p>“(f) prescribe a penalty of fifty thousand rupees for the infringement of any rule made under this section. In case the breach is committed after sunset and before sunrise, or after preparation for resistance to lawful authority, or if the offender has been previously convicted of a like offence, the penalty shall be double of the amount of the penalty already imposed. Further, in case of repeated breach, the penalty would be twice of the penalty. The officer to take cognizance and realize penalty would not be less than the rank of Deputy Range Forest Officer.”.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
4.	1914	Punjab Act I	The Haryana Excise Act, 1914	<p>1. For clause (a) of section 65, the following clause shall be substituted, namely:-</p> <p>“(a) fails willfully to produce such license, permit or pass on the demand of any excise officer or of any other officer duly empowered to make such demand shall be liable to a penalty which shall not be less than ten thousand rupees but may extend to one lakh rupees.”.</p> <p>2. In section 70,-</p> <p>(i) before the words “If an Excise Officer-” the figure and signs “(1)” shall be added;</p> <p>(ii) for the words and signs “he shall be liable to imprisonment for a term which may extend to three months, or with fine which may extend to five hundred rupees or with both”, the words and signs “shall be liable to a penalty which may extend to one lakh rupees, to be imposed by the Excise Commissioner” shall be substituted;</p> <p>(iii) after sub-section (1), the following sub-section shall be added, namely:-</p> <p>“(2) For the purpose of determining penalties, Excise Commissioner may summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or to produce any documents, which in the opinion of the Excise Commissioner, may be useful for or relevant to the subject matter and if he is satisfied that the officer concerned has contravened the provisions of sub-section (1), he may impose such penalty as he thinks fit:</p> <p>Provided that no such penalty shall be imposed without giving the concerned excise officer a reasonable opportunity of being heard.”.</p> <p>3. After section 70, the following section shall be inserted, namely:-</p> <p>“70A. Appeal.- (1) Any person aggrieved by an order passed under section 70, may prefer an appeal within a period of sixty days from the date of receipt of such order to the appellate authority, as may be specified:</p> <p>Provided that the appellate authority may entertain an appeal after the expiry of the said period of sixty days, if he is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the stipulated period.</p> <p>(2) The appellate authority may, after giving the parties to the appeal an opportunity of being heard, pass such order, as it may think fit.</p> <p>(3) An appeal under sub-section (1) shall be disposed of within a period of one hundred and eighty (180) days from the date of filing of appeal.”.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
5.	1938	Punjab Act 3	The Haryana Registration of Money Lender's Act, 1938	For sub-section (3) of section 4, the following sub-section shall be substituted, namely:-  “(3) Any money lender who contravenes the provisions of sub-section (2) shall be liable to a penalty of fifty thousand rupees for first violation. In case of subsequent violation, the penalty imposed shall be double of the penalty imposed for first violation.”.
6.	1948	East Punjab Act 50	The Haryana Holdings (Consolidation and Prevention of Fragmentation) Act, 1948	For section 38, the following section shall be substituted, namely:-  “38. Penalties.- If any person willfully destroys, injures, or without lawful authority removes any survey mark, he may be ordered by a Consolidation Officer to pay such penalty, as may in the opinion of that officer be necessary, to defray the expenses of restoring the same and of rewarding the person, if any, who gave information of the destruction, injury, or removal. In addition to the recovery of such expenses, the Consolidation Officer may also impose a penalty which may extend to ten thousand rupees for each survey mark so destroyed, injured, or removed.”.
7.	1949	East Punjab Act 1	The Haryana Control of Bricks Supplies Act, 1949	1. For section 6, the following section shall be substituted, namely:-  “6. Penalties.- If any person contravenes any order made under section 3, he shall be liable to a penalty as may be specified by the competent authority.”.  2. In section 9, for the words “he shall be punishable with imprisonment for a term which may extend to three years or with fine or with both”, the words “he shall be liable to a penalty as may be specified by the competent authority” shall be substituted.  3. Sections 10, 11 and 12 shall be omitted.
8.	1953	Punjab Act 10	The Haryana Security of Land Tenures Act, 1953	1. For section 11, the following section shall be substituted, namely:-  “11. Tenant's right to water.- Save in proportion to a reduction in the tenancy, if any, a land owner shall not be competent to curtail or terminate the supply of canal or use of well water enjoyed by a tenant immediately before the commencement of this Act, and a breach of this provision shall be liable to a penalty of twenty thousand rupees for first violation. In case of subsequent violation, the penalty imposed shall be double of the penalty imposed for first violation.”.  2. For sub-section (2) of section 14, the following sub-section shall be substituted, namely:-  “(2) Any landowner who fails to give such receipt shall be liable to a penalty of five thousand rupees.”.

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
9.	1953	Punjab Act 40	The Haryana Sugarcane (Regulation of Purchase and Supply) Act, 1953	For section 9, the following section shall be substituted, namely:- <p>“9. Penalties.- If any person contravenes any of the provisions of this Act or of any rules made thereunder, he shall be liable to a penalty which shall not be less than twenty-five thousand rupees but may extend to fifty thousand rupees for the first violation, one lakh rupees for the subsequent violation and in case the violation still continues then the licence shall be suspended for a maximum period of one year.”.</p>
10.	1958	Punjab Act 2	The Haryana Warehouses Act, 1957	For section 32, the following section shall be substituted, namely:- <p>“32. Penalty and procedure.- (1) Whoever-</p> <p>(a) acts or holds himself out, as a licensed warehouseman without having obtained a license under this Act; or</p> <p>(b) knowingly contravenes or fails to comply with any of the provisions or requirements of this Act or the rules made thereunder,</p> <p>shall be liable to a penalty which may extend to five lakh rupees.</p> <p>(2) Where a person contravenes the provisions of sub-section (1) is a company or an association or a body of persons whether incorporated or not, the manager, secretary, agent or other principal officer, managing the affairs of such company, association or body shall be deemed to have contravened the provisions of sub-section (1).”.</p>
11.	1963	Punjab Act 23	The Haryana Land Improvement Schemes Act, 1963	For section 20, the following section shall be substituted, namely:- <p>“20 Penalties.- Any person, who does any act which causes damage to any of the works carried out or maintained under any scheme which has come into force under section 11, shall be liable to a penalty which shall not be less than twenty-five thousand rupees but may extend to fifty thousand rupees. In case he fails to pay the penalty shall be debarred from getting the benefits of departmental schemes for a period of two years.”.</p>
12.	1971	20	The Haryana Housing Board Act, 1971	1. For section 76, the following section shall be substituted, namely:- <p>“76. Penalty for contravention of bye-laws.- Whosoever contravenes any bye-law made under section 75 shall be liable for a penalty which may extend to fifty thousand rupees.”.</p> <p>2. In section 77, for the words and signs “he shall, on conviction, be punished with imprisonment for a term which may extend to one month or with fine which may extend to five hundred rupees or with both”, the words “he shall be liable to a penalty of fifty thousand rupees” shall be substituted.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
13.	1972	24	The Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972	<p>For section 11, the following section shall be substituted, namely:-</p> <p>“11. Penalties.- (1) If any person who has been evicted from any public premises under this Act again occupies the premises without authority for such occupation, he shall be liable to a penalty of one lakh rupees and for each repeated occupation, the penalty imposed shall be double of the penalty imposed for first violation.</p> <p>(2) The competent authority imposing a penalty on a person under sub-section (1) shall make an order for evicting that person summarily and he shall be liable to such eviction without prejudice to any other action that may be taken against him under this Act.”.</p>
14.	1972	26	The Haryana Ceiling on Land Holding Act, 1972	<p>For section 21, the following section shall be substituted, namely:-</p> <p>“21. Penalties for making false statement.- (1) If any person fails to furnish a declaration as required by section 9, or during the course of any proceedings under this Act makes a declaration or statement or furnishes any information which is false, or which he knows or has reason to believe to be false, or which he does not believe to be true, shall be liable to a penalty of fifty thousand rupees.</p> <p>(2) If any person secures an allotment by furnishing information which is false or which he knows or has reason to believe to be false or which he does not believe to be true shall be liable to a penalty of fifty thousand rupees:</p> <p>Provided that the imposition of a penalty under this section shall not be a bar for prosecution under the provisions of the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023) or any other law for time being in force.”.</p>
15.	1973	35	The Haryana Requisitioning and Acquisition of Immovable Property Act, 1973	<p>In section 23, for the words “shall be punishable with a fine which may extend to one thousand rupees”, the words “shall be liable to a penalty which may extend to one thousand rupees” shall be substituted.</p>
16.	1973	24	The Haryana Municipal Act, 1973	<p>1. In sub-section (2) of section 86, for the words “punishable with a fine”, the words “liable to a penalty” shall be substituted.</p> <p>2. For sub-section (5) of section 87, the following sub-section shall be substituted, namely:-</p> <p>“(5) Whoever contravenes the provisions of sub-sections (1) and (3) shall in addition to any other penalty which he incurs through such neglect, be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees, and in the case of a continuing breach, with a further penalty of ten rupees for every day during which the breach continues.”.</p> <p>3. For sub-section (2) of section 127, the following sub-section shall be substituted, namely:-</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
				<p>“(2) If any person fails within six months from the date of its service to comply with a prohibitory notice issued under sub-section (1), he shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees and with a further penalty of ten rupees for every day during which the breach continues.”.</p> <p>4. For sub-section (2) of section 141, the following sub-section shall be substituted, namely:-</p> <p>“(2) Any person acting in contravention of the terms of sub-section (1) shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees.”.</p> <p>5. In section 149, for the words and signs “shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees”, the words and sign “shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees” shall be substituted.</p> <p>6. For section 150, the following section shall be substituted, namely:-</p> <p>“150. Keeping of animals so as to be injurious to health.- Whoever keeps any swine or other animal in disregard of any orders which the committee may give to prevent them from becoming a nuisance, or so as to be injurious to the health of the inhabitants or of animals shall be liable to a penalty of five hundred rupees and for every such subsequent contravention shall be liable to a penalty of one thousand rupees.”.</p> <p>7. In section 158, for the words “shall be punishable with a fine which shall not be less than one thousand rupees and more than five thousand rupees and with a further fine of one hundred rupees for everyday during which offence is continued”, the words “shall be liable to a penalty which shall not be less than one thousand rupees but may extend to five thousand rupees and with a further penalty of one hundred rupees for everyday during which offence is continued” shall be substituted.</p> <p>8. In section 159, for the words and sign “shall, on conviction by a Magistrate of the first or second class be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees”, the words and sign “shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees” shall be substituted.</p> <p>9. In section 160, for the words and sign “shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees”, the words and sign “shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees” shall be substituted.</p> <p>10. For sub-section (3) of section 164, the following sub-section shall be substituted, namely:-</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
				<p>“(3) Whoever contravenes the provisions of this section, shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees .”.</p> <p>11. In section 189, for the words and sign “shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees”, the words and sign “shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees” shall be substituted.</p> <p>12. In section 190 ,-  (i) in sub-section (1), for the words and sign “shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees”, the words and sign “shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees” shall be substituted;  (ii) sub-section (2) shall be omitted.</p> <p>13. In sub-section (2) of section 191, for the words and sign “shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees”, the words and sign “shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees” shall be substituted.</p> <p>14. In sub-section (1) of section 194, for the words and sign “shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees”, the words and sign “shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees” shall be substituted.</p> <p>15. In section 195,-  (i) in sub-section (1), for the words and sign “shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees”, the words and sign “shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees” shall be substituted;  (ii) in sub-section (2), for the words and sign “shall be liable to a fine which shall not be less than twenty-five rupees and more than two hundred rupees”, the words and sign “shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees” shall be substituted.</p> <p>16. In section 196, for the words and sign “shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees”, the words and sign “shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees” shall be substituted.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
				<p>17. In section 198, for the words and sign “shall be punishable with a fine which shall not be less than twenty-five rupees and more than two hundred rupees”, the words and sign “shall be liable to a penalty which shall not be less than twenty-five rupees but may extend to two hundred rupees” shall be substituted.</p> <p>18. For section 214, the following section shall be substituted, namely:-</p> <p>“214. Penalty for infringement of bye-laws.- In making any bye-law under any section of this Chapter, the State Government may direct that a breach or an abetment of a breach shall be liable to a penalty which shall not be less than three hundred rupees but may extend to two thousand rupees, and when the breach is a continuing breach, with a further penalty of ten rupees for every day during which the breach continues:</p> <p>Provided that a breach or an abetment of a breach under clause (xx) of section 200 shall be liable to a penalty which shall not be less than two thousand five hundred rupees but may extend to five thousand rupees:</p> <p>Provided further that a breach or an abetment of a breach under clause (xxx) of section 200 shall be liable to a penalty which shall not be less than one lakh rupees but may extend to two lakh rupees, and in the case of a continuing breach, with a further penalty of two thousand rupees for everyday during which the breach continues.”.</p>
17.	1974	24	The Haryana Anatomy Act, 1974	<p>1. For section 6, the following section shall be substituted, namely:-</p> <p>“6. Penalties.- Whoever with the intention of defeating the provisions of this Act, disposes of, or abets the disposal of, an unclaimed body save as permitted by this Act, or obstructs any authority in-charge of an approved institution or an authorized officer from handing over, taking possession of, removing or using, such dead body for the purpose specified in this Act, shall be liable to a penalty which may extend to two lakh rupees in case of first contravention and may extend to five lakh rupees in case of subsequent contravention.”.</p> <p>2. After section 6, the following sections shall be inserted, namely:-</p> <p>“6A. Adjudication.- (1) The State Government for the purpose of imposing the penalties, may authorize the Sub Divisional Magistrate, having jurisdiction, to be the adjudicating officer, to hold an inquiry and impose penalty.</p> <p>(2) The adjudicating officer may summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or produce any document, which in the opinion of adjudicating officer may be useful for, or relevant to the subject matter of the inquiry, and if, on such inquiry, he is satisfied that the person concerned has failed to comply with provisions of section 6, may impose penalty:</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
				<p>Provided that no such penalty shall be imposed without giving the person concerned reasonable opportunity of being heard.</p> <p>6B. Appeal.- Whoever aggrieved by the order, passed by the adjudicating officer under section 6A, may prefer an appeal within sixty days from the date of receipt of order to the Deputy Commissioner, having jurisdiction, to be an appellate authority, specially authorized by the State Government or administration in this behalf:</p> <p>Provided that the appellate authority may entertain an appeal after the expiry of the said specified period, if he is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the stipulated period.</p> <p>(2) The appellate authority may, after giving the parties to the appeal an opportunity of being heard, pass such order, as he may think fit.</p> <p>(3) An appeal under sub-section (1) shall be disposed of within sixty days from the date of filling of such appeal.”.</p>
18.	1974	29	The Haryana Canal and Drainage Act, 1974	In section 58, for the words and signs, “shall, in respect of offences under clauses (a), (b), (c), (g) and (k) above, be liable on conviction to a fine not exceeding one thousand rupees or to imprisonment not exceeding six months or both and in case of continuing offence/ contravention, with an additional fine which may extend to five hundred rupees for every subsequent day. In respect of other offences, the offender shall be liable on conviction to a fine not exceeding one thousand rupees or imprisonment not exceeding one month, or both”, the words and signs “shall, in respect of contraventions under clauses (a), (b), (c), (g) and (k) above, be liable to a penalty not exceeding one lakh rupees with an additional penalty which may extend to five thousand rupees for every subsequent day in case of continuing contravention. In respect of other contraventions under clauses (d), (e), (f), (h), (i) and (j), he shall be liable to a penalty not exceeding twenty-five thousand rupees” shall be substituted.
19.	1975	8	The Haryana Development and Regulation of Urban Areas Act, 1975	<p>For sub-section (1) of section 10, the following sub-section shall be substituted, namely:-</p> <p>“10. Penalties.- (1) Any person who contravenes any of the provisions of this Act or the rules made thereunder or any of the conditions of a licence granted under section 3, shall be liable to pay the penalty as may be specified:</p> <p>Provided that any person who contravenes the provisions of section 7 of the Act shall be punishable with imprisonment of either description for a term, which may extend upto one year and shall also be liable to pay fine, which may extend upto the double of the collector rate, but not less than half of the collector rate on the land applicable to which the contravention has been made.”.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
20.	1975	9	The Haryana Requisitioning and Acquisition of Movable Property Act, 1975	In section 16 for the words "shall be punishable with an imprisonment which may extend to one year or with fine or with both", the words "shall be liable to a penalty which may extend to one thousand rupees" shall be substituted.
21.	1983	10	The Haryana Apartment Ownership Act, 1983	For section 24A, the following section shall be substituted, namely:- "24A Penalties.- (1) Any owner of property/building who does not file declaration within the period specified under section 2, shall be liable to pay a penalty not less than ten lakh rupees but may extend upto fifty lakh rupees. (2) If the owner of the property/building fails to pay the penalty as imposed under sub-section (1) within a specified period but not exceeding six months, the Director or authorized officer may take such measure as may appear necessary and in default thereof the owner of property/building shall be punishable with imprisonment of either description for a term which may extend to one year and shall also be liable to a fine of not less than fifty lakh rupees and ten thousand rupees for each day of continuing offence."
22.	1984	22	The Haryana Co-Operative Societies Act, 1984	1. In section 117,- (i) in sub-section (2), for the words "punishable with fine which may extend to five thousand rupees", the words "liable to a penalty which may extend to fifty thousand rupees" shall be substituted; (ii) For sub-sections (3), (4), (5), (6), (7) and (8), the following sub-sections shall be substituted, namely:- "(3) A co-operative society or any officer or a member thereof making a false return or furnishing false information, or any person who willfully or without any reasonable excuse disobeys any summons, requisition or lawful written order issued under this Act, or fails to furnish information required by an authorized person, shall be liable to a penalty which may extend to fifty thousand rupees to be imposed by the Registrar or any officer authorized by him. (4) Any employer or officer or agent acting on behalf of such employer who, without sufficient cause, fails to deposit with a co-operative society, the amount deducted by him under section 45 within fourteen days from the date of deduction shall, without prejudice to any action that may be taken against him under any law for the time being in force, be liable to a penalty which may extend to fifty thousand rupees.

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
				<p>(5) Any officer or custodian who willfully fails to produce or hand over custody of books, record, cash, security and other property belonging to a co-operative society, to a person entitled under sections 50, 51, 95, 97, 98, 99 and 106, shall be liable to a penalty which may extend to fifty thousand rupees or deduction of his one month salary whichever is higher and in case of a continuing breach beyond six months with a further penalty which may extend to one hundred rupees for every day during which the breach is continued after imposing penalty for the first such breach.</p> <p>(6) Any person who fraudulently acquires or abets in the acquisition of any property which is subject to a charge under section 52 and 53 shall be liable to a penalty which may extend to fifty thousand rupees.</p> <p>(7) Any person who transfers the property which is subject to a charge of the society with an intent to evade its sale or attachment, shall be liable to a penalty which may extend to fifty thousand rupees.</p> <p>(8) Any person being a member of the managing committee who, without sufficient cause, fails to get the accounts audited in accordance with the provisions of section 95 shall be liable to a penalty which may extend to fifty thousand rupees;”;</p> <p>(iii) For sub-section (16), the following sub-section shall be substituted, namely:- “(16) Any person who knowingly gives a false certificate, in whatever form, showing that a person is or is not a defaulter or an active member, shall be liable to a penalty which may extend to fifty thousand rupees.”;</p> <p>(iv) For sub-section (18), the following sub-section shall be substituted, namely:- “(18) If any person willfully or without reasonable cause fails to provide information as required under sub-section (2) of section 120 within the prescribed period, he shall be liable to a penalty of one thousand rupees per day, which may extend to thirty thousand rupees in total.</p> <p><b>Explanation.-</b> The penalties under sub-sections (2), (3), (4), (5), (6), (7), (8), (16) and (18) shall be recoverable as arrears of land revenue and shall be appealable before the Government under section 117A.”;</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
				<p>(v) For sub-section (20), the following sub-section shall be substituted, namely:- “(20) The contraventions specified under sub-sections (2), (3), (4), (5), (6), (7), (8), (16) and (18) shall be compoundable and adjudicable by the Registrar or any officer authorized by him.”.</p> <p>2. After section 117, the following section shall be inserted, namely:- “117A. Appeal.- (1) Any person aggrieved by an order passed under sub-sections (2), (3), (4), (5), (6), (7), (8), (16) and (18) of section 117 may, within sixty days from the date of such order, prefer an appeal to the Government. (2) The Government may, after giving the appellant an opportunity of being heard, confirm, modify or set aside the order appealed against and its decision shall be final.”.</p>
23.	1991	14	The Haryana Shri Mata Mansa Devi Shrine Act, 1991	<p>1. In section 33, for the words “he shall be punishable with fine which may extend to one thousand rupees or in default with imprisonment for a term which may extend to one month”, the words “he shall be liable to a penalty which may extend to ten thousand rupees for each such refusal or failure” shall be substituted.</p> <p>2. In section 34, for the words and signs “shall be punishable with imprisonment for a term which may extend to one year, or with fine, or with both”, the words “shall be liable to a penalty which may extend to fifty thousand rupees” shall be substituted.</p>
24.	1992	10	The Haryana Shri Mata Sheelta Devi Shrine Act, 1991	<p>1. In sub-section (4) of section 26, for the words “to be detained in civil prison for a term not exceeding one year” the words “to pay a penalty which may extend to fifty thousand rupees” shall be substituted.</p> <p>2. In section 33, for the words “he shall be punishable with fine which may extend to one thousand rupees or in default with imprisonment for a term which may extend to one month”, the words “he shall be liable to a penalty which may extend to ten thousand rupees for each such refusal or failure” shall be substituted.</p> <p>3. For clause (c) of section 34, the following clause shall be substituted, namely:- “(c) wrongfully removes, destroys or mutilates property, documents or books of accounts of the Shrine, shall be liable to a penalty which may extend to fifty thousand rupees.”.</p>
25.	1992	15	The Haryana Regulation and Control of Crushers Act, 1991	<p>1. For section 12, the following section shall be substituted, namely:- “12. Penalties.- Whoever contravenes any of the provisions of section 3 of this Act shall be liable to a penalty which shall not be less than two lakh rupees but may extend to four lakh rupees.”.</p> <p>2. Section 13 shall be omitted.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
26.	1993	16	The Haryana Cotton Ginning and Pressing Factories Act, 1992	<p>1. For section 5, the following section shall be substituted, namely:-  “5. Prohibition of admixture of cotton in specified areas and penalties therefor.- (1) The State Government may, by notification in the Official Gazette, prohibit, in any area specified in the notification, any admixture of cotton which is ginned or pressed in a cotton ginning or cotton pressing factory.  (2) In any area specified in the notification under sub-section (1), if-</p> <p>(a) any owner of a cotton ginning or cotton pressing factory gins or presses or allows to be ginned or pressed any cotton which he knows or has reason to believe to contain an admixture of cotton; or</p> <p>(b) any person makes any admixture of cotton, or abets or knowingly allows or connives at such admixture of cotton which is ginned and which is being, or is intended to be pressed in a cotton pressing factory,</p> <p>he shall be liable to a penalty which shall not be less than twenty-five thousand rupees but may extend to fifty thousand rupees for the first violation, one lakh rupees for the subsequent violation and in case the violation still continues then the licence shall be suspended for a minimum period of two years.”.</p> <p>2. For section 6, the following section shall be substituted, namely:-  “6. Penalty for watering, etc.- (1) Any owner of a cotton ginning or cotton pressing factory who knowingly or having reason to believe that any cotton is watered or contains seed in excess of the prescribed proportion or contains any foreign substance or cotton waste, gins or presses or allows such cotton to be ginned or pressed in such factory shall be liable to a penalty which shall not be less than twenty-five thousand rupees but may extend to fifty thousand rupees for the first violation, one lakh rupees for the subsequent violation and in case the violation still continues then the licence shall be suspended for a minimum period of two years.  (2) Any person who knowingly waters or wets any cotton or mixes seed or foreign substance or cotton waste with any cotton or abets or knowingly allows or connives at such watering, wetting or mixing of cotton, which is ginned and which is being or is intended to be pressed in a cotton pressing factory shall be liable to a penalty which shall not be less than twenty-five thousand rupees but may extend to fifty thousand rupees for the first violation, one lakh rupees for the subsequent violation and in case the violation still continues then the licence shall be suspended for a minimum period of two years.”.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
27.	1994	16	The Haryana Municipal Corporation Act, 1994	<p>For section 380, the following section shall be substituted, namely:-</p> <p>“380. Punishment or penalties for certain offences.-</p> <p>(1) Whoever –</p> <p>(a) contravenes any provisions of this Act mentioned in the first column of the Table (i) or Table (ii) in the Third Schedule as annexed with this Act as Annexure A; or</p> <p>(b) fails to comply with any order lawfully given to him or any requisition lawfully made upon him under any of the said sections, sub-sections, clauses, provisos or other provisions shall be–</p> <p>(i) punishable with fine which may extend to the amount, specified in the third column of the Table (i) of the Third Schedule; and in the case of a continuing contravention or failure, with an additional fine which may extend to the amount specified in the fourth column of Table (i) for everyday during which such contravention or failure continues after conviction for the first such contravention or failure; or</p> <p>(ii) liable to pay a penalty which may extend to the amount, specified in the third column of the Table (ii) of the Third Schedule; and in the case of a continuing contravention or failure; with an additional penalty which may extend to the amount specified in the fourth column of Table (ii) for everyday during which such contravention or failure continues.”.</p> <p>(2) For the existing Third Schedule, the Third Schedule as annexed as Annexure A with this Act shall be substituted.”.</p>
28.	1996	9	The Haryana Mechanical Vehicles (Levy of Tolls) Act, 1996	<p>In sub-section (1) of section 10, for the words and signs “shall on conviction be liable to a fine of one thousand rupees, which may extend to five thousand rupees and in default, sentenced to simple imprisonment for a term not exceeding six months”, the words “shall be liable to a penalty of not less than ten thousand rupees but may extend to one lakh rupees” shall be substituted.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
29.	2001	6	The Haryana Murrah Buffalo and other Milch Animal Breed (Preservation and Development of Animal Husbandry and Dairy Development Sector) Act, 2001	<p>For section 11, the following section shall be substituted, namely:-</p> <p>“11. Penalties.- Any person who commits or abets the commission of an act in violation of the provisions contained in section 10 shall be liable to a penalty of twenty thousand rupees to be imposed by the Deputy Director, Animal Husbandry and Dairying Department of the concerned district or by any other competent authority as may be specified. In the event of a second or subsequent contravention, the person shall be liable to a penalty of one lakh rupees.</p> <p>(2) Any person aggrieved by the imposition of a penalty may prefer an appeal within fifteen days from the date of imposition of such penalty. The Director General, Animal Husbandry and Dairying Department shall be the appellate authority for this purpose. The appellate authority may delegate its power to hear the appeal to any officer of the department not below the rank of Joint Director. The appeal shall be decided by the appellate authority within thirty days, after affording the appellant an opportunity of being heard.”.</p>
30.	2003	6	The Haryana Value Added Tax Act, 2003	<p>1. For sub-section (2) of section 53, the following sub-section shall be substituted, namely:-</p> <p>“(2) Save as provided in sub-section (3), if any officer of the State Government discloses any of the particulars referred to in sub-section (1), he shall be liable to a penalty which may extend to one lakh rupees to be imposed by the Commissioner.</p> <p>Explanation.- For the purposes of this sub-section, the Commissioner may summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or to produce any documents, which in the opinion of the Commissioner, may be useful for or relevant to the subject matter and if he is satisfied that the officer concerned has contravened the provisions of sub-section (1), he may impose such penalty, as he thinks fit:</p> <p>Provided that no such penalty shall be imposed without giving the officer concerned a reasonable opportunity of being heard.”.</p> <p>2. After section 53, the following section shall be inserted, namely:-</p> <p>“53A. Appeal.- (1) Any person aggrieved by an order passed under sub-section (2) of section 53, may prefer an appeal within a period of sixty days from the date of receipt of such order to the appellate authority, as may be specified:</p> <p>Provided that the appellate authority may entertain an appeal after the expiry of the said period of sixty days, if he is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the stipulated period.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
				<p>(2) The appellate authority may, after giving the parties to the appeal an opportunity of being heard, pass such order, as he may think fit.</p> <p>(3) An appeal under sub-section (1) , shall be disposed of within a period of one hundred and eighty (180) days from the date of filing of appeal.”.</p>
31.	2008	7	The Haryana Evacuee Properties (Management and Disposal) Act, 2008	<p>For section 13, the following section shall be substituted, namely:-</p> <p>“13. Penalties.- Any person who furnishes false, wrong or incorrect information, document or evidence in any manner whatsoever to any officer appointed under this Act, shall be liable to a penalty which shall not be less than twenty thousand rupees but may extend to fifty thousand rupees:</p> <p>Provided that the imposition of a penalty under this section shall not be a bar for prosecution under the provisions of the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023) or any other law for time being in force.”.</p>
32.	2008	31	The Haryana Underground Pipelines (Acquisition of Right of User in Land) Act, 2008	<p>For section 16, the following section shall be substituted, namely:-</p> <p>“16. Penalties.- (1) Whoever willfully obstructs any person in doing any of the acts authorized under sections 5, 6 or 7 or willfully fills up, destroys, damages or displaces any trench or mark made under section 5 or willfully does anything prohibited under the proviso to sub-section (1) of section 8, shall be liable for a penalty of fifty thousand rupees and in case of subsequent violation, the penalty imposed shall be double of the penalty imposed for the first violation.</p> <p>(2) Whoever willfully removes, displaces, damages or destroys any underground pipeline laid, may be liable to pay the assessed amount of damage alongwith a penalty of ten thousand rupees and in case of subsequent violation, the penalty imposed shall be double of the penalty imposed for the first violation.”.</p>
33.	2008	38	The Haryana Regulation of Property Dealers and Consultants Act, 2008	<p>For section 17, the following section shall be substituted, namely:-</p> <p>“17. Penalties.- (1) Any person who contravenes any provisions of this Act or any rules made thereunder, shall be liable to a penalty of fifty thousand rupees and in case of subsequent violation, the penalty imposed shall be double of the penalty imposed for the first violation.</p> <p>(2) Any person or company or society found indulging in the property dealing or property consulting business, without having a valid license under this Act, shall be liable to a penalty of fifty thousand rupees in case of an individual or one lakh rupees in case of a society, company or any organization and shall also be liable to pay all the benefits so received and the damages suffered by the affected party while dealing with the property for which commission has been paid by any party to the deal. In case of subsequent violation, the penalty imposed shall be double of the penalty imposed for the first violation.”.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
34.	2008	26	Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak Act, 2008	<p>1. For sub-section (2) of section 5, the following sub-section shall be substituted, namely:-</p> <p>“(2) The contravention of the provisions of sub-section (1), shall be liable to a penalty which may extend to two lakh rupees and in case of subsequent contravention may extend to five lakh rupees as per the regulations laid down in this regard keeping in view the orders and guidelines issued by the competent authorities and academic bodies such as the Government and the University Grants Commission.”.</p> <p>2. After section 5, the following sections shall be inserted, namely:-</p> <p>“5A. Adjudication.- (1) The Government may for the purpose of determining the penalties may authorize Deputy Commissioner, having jurisdiction, to be the adjudicating officer to hold an inquiry and impose penalty, in the manner as may be specified.</p> <p>(2) The Adjudicating Officer may summon and enforce the attendance of any person acquainted with the facts and circumstances to give evidence or produce any document, which in the opinion of adjudicating officer may be useful for, or relevant to the subject matter of the inquiry, and if, on such inquiry, he is satisfied that the person concerned has failed to comply with provisions of section 6, he may impose penalty:</p> <p>Provided that no such penalty shall be imposed without giving the person concerned a reasonable opportunity of being heard.</p> <p>5B. Appeal.- Whoever aggrieved by the order passed by the Adjudicating Officer under section 5A may prefer an appeal to the Divisional Commissioner, having jurisdiction to be an appellate authority specially authorized by the Government or administration in this behalf, within sixty days from the date of receipt of order, in such form and manner as may be specified.</p> <p>(2) An appeal may be admitted after the expiry of the period of sixty days if the appellant satisfies the appellate authority that he had sufficient cause for not preferring the appeal within that period.</p> <p>(3) The appellate authority may, after giving the parties to the appeal an opportunity of being heard, pass such order, as he may think fit.</p> <p>(4) An appeal under sub-section (1), shall be disposed of within the period of sixty days from the date of filing of appeal.”.</p>
35.	2009	6	The Haryana Preservation of Sub-Soil Water Act, 2009	<p>For section 7, the following section shall be substituted, namely:-</p> <p>“Penalties.- (1) Any farmer, who contravenes any of the provisions of this Act, shall be liable to a penalty of twenty-five thousand rupees for every month or part thereof per hectare of land. In case the farmer fails to pay the penalty, he shall be debarred from getting the benefits of departmental schemes for a period of two years.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
				<p>(2) The penalty referred to in sub-section (1), shall be in addition to the recovery of the expenses, actually incurred for destroying the nursery of paddy sown or transplanted before the notified date.</p> <p>(3) Before passing any order for imposing any penalty under sub-section (1), the authorized officer shall make such enquiry, as he may deem necessary and shall give an opportunity of being heard to the concerned farmer.”.</p>
36.	2010	12	The Haryana Shri Kapal Mochan, Shri Badri Narain, Shri Mantra Devi and Shri Kedar Nath Shrine Act, 2009	<p>1. For clause (b) of section 33, the following clause shall be substituted, namely:- “(b) refuses, or willfully fails to furnish any reports, statements, accounts or other information called for under this Act, shall be liable to a penalty which may extend to ten thousand rupees for each such refusal or failure.”.</p> <p>2. For clause (c) of section 34, the following clause shall be substituted, namely:- “(c) wrongfully removes, destroys or mutilates property, documents or books of accounts of the Shrine, shall be liable to a penalty which may extend to fifty thousand rupees.”.</p>
37.	2014	6	The Haryana Clinical Establishments (Registration and Regulation) Act, 2014	<p>1. In section 36,- (i) in sub-section (2), for the word “fine”, the word “penalty” shall be substituted; (ii) for sub-section (3), the following sub-section shall be substituted, namely:- “(3) Any person who continues to run a clinical establishment after the order of closure under sub-section (2), shall be liable to a penalty which may extend to five lakh rupees.”.</p> <p>2. In section 37,- (i) in sub-section (2), for the words “shall be punished with fine”, the words “shall be liable to a penalty” shall be substituted; (ii) in sub-section (3), for the words “shall be punished with fine”, the words “shall be liable to a penalty” shall be substituted; (iii) for sub-section (4), the following sub-section shall be substituted, namely:- “(4) Whoever being required by or under this Act to supply any information, willfully withholds such information or gives information which he knows to be false or which he does not believe to be true, shall be liable to a penalty which may extend to two lakh rupees.”;</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
				<p>(iv) in sub-section (5), for the words “any fine”, the words “a penalty” shall be substituted;</p> <p>(v) in sub-section (7), for the words “punished with fine”, the words “liable to a penalty” shall be substituted.</p>
38.	2016	27	Pandit Deen Dayal Upadhaya of Health Sciences, Karnal Act, 2016	<p>1. For sub-section (2) of section 5, the following sub-section shall be substituted, namely:-  “(2) The contravention of the provisions of sub-section (1) shall be liable to a penalty which may extend to two lakh rupees and in case of subsequent contravention may extend to five lakh rupees as per the regulations laid down in this regard keeping in view the orders and guidelines issued by the competent authorities and academic bodies such as the Government and the University Grants Commission.”.</p> <p>2. After section 5, the following sections shall be inserted, namely:-  “5A. Adjudication.- (1) The Government may for the purpose of determining the penalties may authorize Deputy Commissioner, having jurisdiction, to be the adjudicating officer to hold an inquiry and impose penalty, in the manner as may be specified.  (2) The adjudicating officer may summon and enforce the attendance of any person acquainted with the facts and circumstances to give evidence or produce any document, which in the opinion of adjudicating officer may be useful for, or relevant to the subject matter of the inquiry, and if, on such inquiry, he is satisfied that the person concerned has failed to comply with provisions of section 6, he may impose penalty:  Provided that no such penalty shall be imposed without giving the person concerned a reasonable opportunity of being heard.  5B. Appeal.- Whoever aggrieved by the order passed by the Adjudicating Officer under section 5A may prefer an appeal to the Divisional Commissioner, having jurisdiction to be an appellate authority specially authorized by the Government or administration in this behalf, within sixty days from the date of receipt of order, in such form and manner as may be specified.  (2) An appeal may be admitted after the expiry of the period of sixty days if the appellant satisfies the appellate authority that he had sufficient cause for not preferring the appeal within that period.  (3) The appellate authority may, after giving the parties to the appeal an opportunity of being heard, pass such order, as he may think fit.  (4) An appeal under sub-section (1) shall be disposed of within the period of sixty days from the date of filing of appeal.”.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
39.	2017	3	The Haryana Nurses and Nurse-Midwives Act, 2017	<p>1. For sub-section (2) of section 32, the following sub-section shall be substituted, namely:-</p> <p>“(2) Whosoever contravenes the provisions of sub-section (1), shall be liable to a penalty which may extend to two lakh rupees.”.</p> <p>2. After section 32, the following sections shall be inserted, namely:-</p> <p>“32A. Adjudication.- (1) The Government for the purpose of imposing the penalties, may authorize the Sub Divisional Magistrate, having jurisdiction, to be the adjudicating officer to hold an inquiry and impose penalty.</p> <p>(2) The adjudicating officer may summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or produce any document, which in the opinion of adjudicating officer may be useful for, or relevant to the subject matter of the inquiry, and if, on such inquiry, he is satisfied that the person concerned has failed to comply with the provisions of section 32, may impose penalty:</p> <p>Provided that no such penalty shall be imposed without giving the person concerned reasonable opportunity of being heard.</p> <p>32B. Appeal.- Whoever aggrieved by the order, passed by the adjudicating officer under section 32A, may prefer an appeal to the Deputy Commissioner, having jurisdiction, to be an appellate authority, specially authorized by the Government or administration in this behalf, within sixty days from the date of receipt of order:</p> <p>Provided that the appellate authority may entertain an appeal after the expiry of the said specified period, if he is satisfied that the appellant was prevented by sufficient cause from filing the appeal within the stipulated period.</p> <p>(2) The appellate authority may, after giving the parties to the appeal an opportunity of being heard, pass such order, as he may think fit.</p> <p>(3) An appeal under sub-section (1) shall be disposed of within sixty days from the date of filing of such appeal.”.</p>
40.	2019	17	The Haryana Animal (Registration, Certification and Breeding) Act, 2019	<p>1. For section 26, the following section shall be substituted, namely:-</p> <p>“26. Penalties for contravention of section 16 and 17.- (1) Any person who acts or abets the commission of an act in contravention of the provisions contained in section 16 and section 17 shall be liable to a penalty of twenty thousand rupees to be imposed by the Deputy Director, Animal Husbandry and Dairying Department of the concerned district or by any other competent authority as may be specified. In the event of a second or subsequent contravention, he shall be liable to a penalty of one lakh rupees.</p>

Sr. No.	Year	No.	Short title	Amendment
1	2	3	4	5
				<p>(2) Any person aggrieved by the imposition of a penalty may prefer an appeal within fifteen days from the date of imposition of such penalty. The Director General, Animal Husbandry and Dairying Department shall be the appellate authority for this purpose. The appellate authority may delegate its power to hear the appeal to any officer of the department not below the rank of Joint Director. The appeal shall be decided by the appellate authority within thirty days, after affording the appellant an opportunity of being heard.”.</p> <p>2. For section 27, the following section shall be substituted, namely:-</p> <p>“27. Penalties.- (1) Any person who acts or abets the commission of an act in violation of the provisions contained in sections other than section 16 and section 17, shall be liable to a penalty of one lakh rupees to be imposed by the Deputy Director, Animal Husbandry and Dairying Department of the concerned district or by any other competent authority as may be specified. In the event of a second or subsequent contravention, the person shall be liable to a penalty of two lakh rupees.</p> <p>(2) Any person aggrieved by the imposition of a penalty may prefer an appeal within fifteen days from the date of imposition of such penalty. The Director General, Animal Husbandry and Dairying Department shall be the appellate authority for this purpose. The appellate authority may delegate its power to hear the appeal to any officer of the department not below the rank of Joint Director. The appeal shall be decided by the appellate authority within thirty days, after affording the appellant an opportunity of being heard.”.</p>
41.	2022	14	The Haryana Fire and Emergency Services Act, 2022	<p>1. For section 25, the following section shall be substituted, namely:-</p> <p>“25. Penalties for violation of section 12.- Whoever contravenes the provisions of sub-section (1) of section 12, without prejudice to any other action taken against him under this Act shall be liable to a penalty which may extend to fifty thousand rupees to be imposed by the Director or any officer authorized by him in this behalf. In case of subsequent violation, the penalty imposed shall be double of the penalty imposed for first violation.”.</p> <p>2. For section 29, the following section shall be substituted, namely:-</p> <p>“29. False report.-Any person who knowingly gives or causes to be given a false report of the outbreak of a fire to any person authorized to receive such report by means of a statement, message or otherwise shall be liable to a penalty which may extend to ten thousand rupees to be imposed by the Director or any officer authorized by him in this behalf. In case of subsequent violation, the penalty imposed shall be double of the penalty imposed for first violation.”.</p>

<b>Sr. No.</b>	<b>Year</b>	<b>No.</b>	<b>Short title</b>	<b>Amendment</b>
1	2	3	4	5
42.	2024	12	The Haryana Registration and Regulation of Private Coaching Institutes Act, 2024	<p>For section 10, the following sections shall be substituted, namely:-</p> <p>“10. Penalty.- In case of violation of any of the provisions of this Act or the rules made or guidelines issued under this Act, a private coaching institute shall be liable for each such violation with a penalty of twenty-five thousand rupees for the first violation, one lakh rupees for the subsequent violation and in case the violation still continues then the registration of private coaching institute shall be cancelled.</p> <p>10A. Competent authority and appellate authority.- The Authority constituted under section 3 of this Act shall be the competent authority to impose penalty under section 10 after giving a reasonable opportunity of being heard to an institute and an appeal against such order of the competent authority may be filed within thirty days of such order to the appellate authority constituted under section 8 of this Act.”.</p>

## Annexure A

**THIRD SCHEDULE***(see section 380)***Table (i)**

<b>Sr. No.</b>	<b>Section, Sub-section, clause or proviso of HMC Act, 1994</b>	<b>Subject</b>	<b>Fine or imprisonment which may be imposed</b>	<b>Daily fine which may be imposed</b>
	<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
			<b>Rs.</b>	<b>Rs.</b>
1.	Section 188	Refusal of admittance, etc.	500	--
2.	Section 191, sub-section (1)	Laying of water pipes, etc. in a position where the same may be injured or water therein polluted	500	50
3.	Section 195	Injury to, or interference with flow of contents of Municipal drain or drains communicating with Municipal drain	500	50
4.	Section 197	Non-compliance with requisition for drainage of undrained premises	500	50
5.	Section 198	Erection of new premises without drains	1,000	100
6.	Section 199	Non-compliance with requisition of maintenance of drainage works for any group or block of premises	500	50
7.	Section 200	Non-compliance with direction to close or limit the use of private drains in certain cases	500	50
8.	Section 201	Non-compliance with Commissioner's order regarding the use of a drain by a person other than the owner thereof	500	--
9.	Section 202	Non-compliance with requisition for keeping sewage and rain water drains distinct	500	--
10.	Section 203	Non-compliance with requisition for the pavement of courtyard, etc.	500	--
11.	Section 208, sub-section (4)	Non-compliance with requisition to close, remove or divert a pipe or drain	500	50
12.	Section 215	Prohibition of willful or neglectful acts relating to water or sewage works	500	--
13.	Section 223, sub-section (3)	Construction of building within the regular line of street without permission	2,000	200
14.	Section 228	Failure to comply with requisition to set forward building to regular line of street	500	50
15.	Section 235, sub-section (1)	Prohibition of projections upon street, etc.	Imprisonment for one month or Rs. 1,000 or both	100

Sr. No.	Section, Sub-section, clause or proviso of HMC Act, 1994	Subject	Fine or imprisonment which may be imposed	Daily fine which may be imposed
	1	2	3	4
			Rs.	Rs.
16.	Section 235, sub-section (2)	Failure to comply with requisition to remove projections from street	500	50
17.	Section 236, sub-section (2)	Failure to comply with requisition to remove a verandah, balcony, etc. put out in accordance with section 236 (1)	500	50
18.	Section 237	Failure to comply with requisition to have ground floor doors, etc. so altered as not to open outwards	1,000	50
19.	Section 246, sub-section (1)	Failure to comply with requisition to repair, project or enclose a dangerous place	500	50
20.	Section 257	Failure to comply with requisition to round of buildings at corners of streets	500	50
21.	Section 258, sub-section (2)	Erection of buildings or execution of work, within regular line of street or in contravention of any scheme for plan	1,000	--
22.	Section 261	Failure to demolish buildings erected without sanction or erection of buildings in contravention of order	2,000	200
23.	Section 262	Erection of buildings in contravention of conditions of sanction, etc.	2,000	200
24.	Section 263	Failure to carry out alterations	2,000	--
25.	Section 264, sub-sections (1) and (2)	Non-compliance with revision as to completion certificates, occupation or use, etc.	500	50
26.	Section 265, sub-section (1)	Non-compliance with restrictions on user of buildings	1,000	100
27.	Section 265, sub-sections (2) and (3)	Failure to comply with requisition and to remove structures which are in ruins or likely to fall	2,000	200
28.	Section 266, sub-section (1)	Failure to comply with requisition to vacate buildings in dangerous conditions, etc.	1,000	100
29.	Section 281, sub-section (2)	Failure to comply with requisition for removal of congested buildings	1,000	100
30.	Section 282	Failure to comply with requisition to improve buildings unfit for human habitation	1,000	--
31.	Section 284, sub-sections (1), (2), (3) and (4)	Failure to comply with order of demolition of buildings unfit for human habitation	2,000	200
32.	Section 289	Failure to comply with requisition to cleanse and disinfect buildings or articles	500	--

Sr. No.	Section, Sub-section, clause or proviso of HMC Act, 1994	Subject	Fine or imprisonment which may be imposed	Daily fine which may be imposed
	1	2	3	4
			Rs.	Rs.
33.	Section 302	Removal of infectious corpses in contravention of the provisions of the section	500	--
34.	Section 305	Use of new burning or burial ground without permission	500	--
35.	Section 306, sub-section (1)	Failure to comply with requisition to close a burning or burial grounds	500	--
36.	Section 306, sub-section (2)	Burning or burial of corpses in a burial ground after it has been closed	500	--
37.	Section 307	Removal of corpses by other than prescribed routes	500	--
38.	Section 309, sub-sections (1), (2) and (3)	Commission of nuisances	500	--
39.	Section 310	Failure to comply with requisition for removal or abatement of nuisance	500	50
40.	Section 311, sub-section (4)	Dogs not to be at large in a street without being secured by a chain lead	500	--
41.	Section 311, sub-section (5)	Ferocious dogs at large without being muzzled, etc.	500	--
42.	Section 312	Stacking inflammable material in contravention of prohibition	5,000	--
43.	Section 314	Discharging fire-works, fire arms, etc. likely to cause danger	500	--
44.	Section 315	Failure to comply with requisition to render buildings, wells etc., safe	500	--
45.	Section 316	Failure to comply with requisition to enclose land use for improper purposes	500	--
46.	Section 322, sub-section (1)	Use of places as private market without a license and use of places other than a municipal slaughter house as slaughter houses.	500	50
47.	Section 322, sub-section (2) Proviso (a)	Non-compliance with conditions imposed by Commissioner	500	--
48.	Section 329	Carrying on butcher, fish-monger's or poulterer's trade without licence, etc.	500	50
49.	Section 331	Certain things not to be kept and certain trades and operations not to be carried on without a licence	500	100
50.	Section 333 sub-section (5)	Use of premises in contravention of declaration	500	--
51.	Section 353	Preventing the Commissioner or any person authorised in this behalf from exercising his powers of entry, etc.	500	100

Sr. No.	Section, Sub-section, clause or proviso of HMC Act, 1994	Subject	Fine or imprisonment which may be imposed	Daily fine which may be imposed
	1	2	3	4
			Rs.	Rs.
52.	Section 354	Preventing the Commissioner or any person authorised in this behalf from exercising his powers of entry upon any adjoining land	500	--
53.	Section 359	Obstruction or molestation in execution of work	500	--
54.	Section 366 sub-section (4)	Failure to comply with requisition to state the name and address of owners of premises	500	--
55.	Section 375, sub-section (3)	Failure of occupier of land or building to afford owner facilities for complying with provisions of the order, etc. after eight days from issue of order by District Judge.	500	50
56.	Section 405	Obstruction of Mayor or any Corporation authority, etc.	500	--
57.	Section 406	Removal of any mark set up for indicating level, etc.	500	--
58.	Section 407	Removal etc. of notice exhibit by or under order of the Corporation Commissioner, etc.	500	--
59.	Section 408	Unlawful removal of earth, sand or other material or deposit of any matter or making of any encroachment from any land vested in the Corporation	500	--

Table (ii)

Sr. No.	Section, sub-section, clause or provision of HMC Act, 1994	Subject	Penalty which may be imposed	Daily penalty which may be imposed
	1	2	3	4
			Rs.	Rs.
1.	Section 101, sub-sections (1) and (2)	Failure to give notice of transfer or devolution of land or building	500	50
2.	Section 101, sub-section (3)	Failure to produce instrument of transfer	500	50
3.	Section 102	Failure to give notice of erection of new building etc.	500	--
4.	Section 103	Failure to give notice of demolition or removal of building	500	50
5.	Section 104	Failure to comply with requisition to furnish information, etc.	500	--

Sr. No.	Section, sub-section, clause or provision of HMC Act, 1994	Subject	Penalty which may be imposed	Daily penalty which may be imposed
	1	2	3	4
			Rs.	Rs.
6.	Section 108, sub-section (2)	Wilful delay or obstruction of valuers	500	--
7.	Section 122	Prohibition of advertisement without permission	500	50
8.	Section 142, sub-section (2)	Non-compliance with the requisition of attendance before the Commissioner	500	--
9.	Section 145	Failure to disclose liability	500	--
10.	Section 180	Failure to give notice	500	--
11.	Section 182	Prohibition to occupy new premises without arrangement for water supply	500	50
12.	Section 191, sub-section (2)	Construction of latrines, etc., in a position where pipes may be injured or water therein polluted	500	50
13.	Section 196, sub-section (2)	Private drain not to be connected with Municipal drain without notice	500	50
14.	Section 205	Connection with Municipal Water works of drains without written permission	500	50
15.	Section 214, sub-section (1)	Execution of work by a person other than a licenced plumber	500	--
16.	Section 214, sub-section (2)	Failure to furnish when required, name of licensed plumber employed	500	--
17.	Section 214, sub-section (6)	Licensed plumbers not to demand more than the charges prescribed	500	--
18.	Section 214, sub-section (8)	Licensed plumbers not to contravene bye-law or executive work carelessly, or negligently etc.	500	--
19.	Section 231, sub-section (5)	Utilising, Setting or otherwise dealing with any land or laying out a private street otherwise than in conformity with orders of the Corporation	500	50
20.	Section 232, sub-sections (1), clauses (a) and (b)	Failure to comply with requisition to show cause for alteration of street or for appearance before the Commissioner	500	50
21.	Section 233, sub-section (1)	Failure to comply with requisition on owner of private street or owner of adjoining land or building to level, etc. such street	500	50
22.	Section 238, sub-section (1)	Erection, etc. of structure or fixtures which cause obstruction in street.	1,000	100
23.	Section 238, sub-section (2)	Deposit, etc. of things in streets	500	--

<b>Sr. No.</b>	<b>Section, sub-section, clause or provision of HMC Act, 1994</b>	<b>Subject</b>	<b>Penalty which may be imposed</b>	<b>Daily penalty which may be imposed</b>
	<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
			<b>Rs.</b>	<b>Rs.</b>
24.	Section 241, sub-sections (1) and (2)	Tethering of animals and milking of cattle in public streets	500	--
25.	Section 242, sub-section (4)	Unlawful removal of bar or sorting timber etc., or removal or extinction of light	500	--
26.	Section 243, sub-section (1)	Streets not to be opened or broken up and building material not to be deposited thereon without permission	500	50
27.	Section 245, sub-section (2)	Name of street and number of house not be destroyed or defaced etc.	500	--
28.	Section 248, sub-section (1)	Removal etc. of lamps	500	--
29.	Section 248, sub-section (2)	Wilfully and negligently extinguishing light in public street etc.	500	--
30.	Section 250	Erection of a building without the sanction of the Commissioner	5,000	500
31.	Section 251, sub-section (1)	Failure to give notice of intention to erect a building	500	--
32.	Section 252	Failure to give notice of intention to make additions, etc., to buildings	500	50
33.	Section 255, sub-section (4)	Commencement of work without notice, etc.	2,000	200
34.	Section 258, sub-section (1)	Erection of buildings on new streets without levelling	1,000	50
35.	Section 260	Use of inflammable material without permission	1,000	--
36.	Section 271	Failure to provide for collection, removal and deposit of refuse and provision of receptacles	500	50
37.	Section 272	Failure to comply with requisition for removal of rubbish etc. from premises used as market etc.	500	--
38.	Section 273, sub-section (1)	Keeping rubbish and filth for more than twenty four hours etc.	500	50
39.	Section 273, sub-section (2)	Allowing filth to flow in streets.	500	50
40.	Section 273, sub-section (3)	Depositing rubbish or filth etc. in street etc.	500	--
41.	Section 275, sub-section (1)	Latrines and urinals not to be constructed without permission or in contravention of terms prescribed	500	--

Sr. No.	Section, sub-section, clause or provision of HMC Act, 1994	Subject	Penalty which may be imposed	Daily penalty which may be imposed
	1	2	3	4
			Rs.	Rs.
42.	Section 277, sub-section (1)	Failure to provide buildings newly erected or re-erected with latrine, urinal and other accommodation	1,000	100
43.	Section 277, sub-section (3)	Failure to provide residential buildings composed of separate tenements with latrine, bathing or washing place for servants on the ground floor	500	--
44.	Section 278	Failure to provide latrines for premises used by large number of people and to keep them clean and in proper order	500	50
45.	Section 279	Failure to comply with requisition to enforce provision of latrines or urinal etc.	500	50
46.	Section 280, Clauses (a), (b), (c) and (d)	Failure to comply with requisition to enforce provision of latrine or urinal accommodation etc.	500	50
47.	Section 285	Failure to comply with requisition of the Commissioner to remove in sanitary huts and sheds etc.	500	50
48.	Section 286, sub-section (1)	Prohibition against washing by washerman	500	--
49.	Section 287	Failure to give information of dangerous disease.	500	--
50.	Section 290	Failure to comply with requisition to destroy infectious huts or sheds	500	--
51.	Section 291	Washing of clothing, bedding etc. at any place not notified by the Commissioner	500	--
52.	Section 293, sub-section (1)	Sending infected clothes to washer man or laundry.	500	--
53.	Section 293, sub-section (2)	Failure to furnish address of washer man or laundry to which clothes have been sent.	500	--
54.	Section 294, sub-sections (1), (2) and (3)	Use of public conveyances by persons suffering from a dangerous disease etc.	500	--
55.	Section 296	Failure to disinfect buildings before letting the same	500	--
56.	Section 297	Disposal of infected articles without disinfections	500	--
57.	Section 298	Making or selling of food etc. or washing of clothing by infected persons	500	--
58.	Section 299	Sale of food or drink in contravention of restriction or prohibition of the Commissioner	500	--

<b>Sr. No.</b>	<b>Section, sub-section, clause or provision of HMC Act, 1994</b>	<b>Subject</b>	<b>Penalty which may be imposed</b>	<b>Daily penalty which may be imposed</b>
	<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
			<b>Rs.</b>	<b>Rs.</b>
59.	Section 300	Removal or use of water from wells and tanks in contravention of prohibition of Commissioner	500	--
60.	Section 301	Exposure of persons to risk of infection by the presence or conduct of a person suffering from a dangerous disease, etc.	500	--
61.	Section 303, sub-section (1)	Absence of sweepers, etc., from duty without notice	1,000	--
62.	Section 304	Failure to supply information by persons incharge of burning or burial grounds	500	--
63.	Section 308, sub-section (1) clause (b)	Failure to give notice for removal of corpse of dead animals	500	--
64.	Section 313	Setting a naked light	500	--
65.	Section 320, sub-section (1)	Sale in municipal markets without permission	500	--
66.	Section 324	Keeping market open without licence, etc.	2,000	--
67.	Section 325	Sale in unlicensed market	500	--
68.	Section 326	Carrying on business or trades near a market	500	--
69.	Section 332 sub-section (3)	Keeping, abandonment or tethering of animals, etc.	300 which may extend to 2000	100
70.	Section 334	Hawking articles for sale without a licence, etc.	500	--

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